

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

STARRED QUESTION NO:283
ANSWERED ON:11.02.2014
INTELLECTUAL PROPERTY RIGHTS OF CROPS
Chauhan Shri Sanjay Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether a number of applications have been received for registration and securing Intellectual Property Rights (IPR) in notified plant/crop varieties during each of the last three years and the current year;
- (b) if so, the details thereof including the cases which have been cleared/rejected so far; and
- (c) the steps taken/proposed to be taken by the Government to protect the rights of the farmers in this regard?

Answer

MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 283 DUE FOR REPLY ON 11TH FEBRUARY, 2014.

(a) & (b): Yes, Madam. The number of applications for registration of Plant Varieties received and cleared/rejected by the Protection of Plant Varieties and Farmers' Rights Authority (PPV&FRA) during each of the last three years and the current year, are given in Annexure.

(c): Steps taken by the Government to protect the rights of the farmers include: # Creation of awareness. # Support for registration of farmers varieties. # Exemption from payment of fee except annual fee. # Establishment of Community Seed Banks.